

these rules. The producers are required to collect e-waste generated from the end of life of their products by setting up collections centers or take back systems either individually or collectively. e-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees. Waste generated is required to be sent or sold to a registered or authorized recycler or re-processor having environmentally sound facilities.

The guidelines on implementation of e-Waste Rules, 2011 have been prepared by the Central Pollution Control Board and uploaded on the website. The guidelines provide approach for setting up collection mechanism, dismantling and recycling operations.

#### **Wet and marshy land in Maharashtra**

†967. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has identified wet and marshy land in Maharashtra;
- (b) if so, the details thereof; and
- (c) whether marshy lands exists in several such forests, which are always water logged or have rivers around?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Sir. Considering the importance of wetlands, the Ministry of Environment and Forests has identified three wetlands *viz.* Ujni, Nalganga and Jayakawadi from the State of Maharashtra for conservation and management under the National Wetland Conservation Programme (NWCP).

(c) Marshy lands do exist in such forests as abundance of water at least for a part of year is a single dominant factor. They need not be water logged or have rivers around but need to support hydrophytes and have their substrate predominantly of undrained hydric soils.

#### **Formation of EPA**

968. SHRIMATI VASANTHI STANLEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) what is India's future plan for solid waste management;
- (b) whether India is taking effective steps in reduction of green house gas emission; and
- (c) whether India would come forward to form Environmental Protection Agency (EPA)?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Ministry of Environment and Forests has notified Municipal Solid Wastes (Management and Handling) Rules, 2000 and the Plastic Waste (Management and Handling) Rules, 2011 to ensure proper collection, storage, segregation, transportation, processing and disposal of municipal solid waste including plastic waste. Under these Rules, the municipal authorities are responsible for setting up, operationalisation and coordination of waste management system. Municipal Solid Wastes (Management and Handling) Rules, 2000 have, *inter-alia*, suggested technologies for solid waste management. Ministry of Urban Development is implementing the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and the projects eligible for JNNURM assistance include environmental improvement and solid waste management.

(b) Government of India has launched the National Action Plan on Climate Change (NAPCC) in 2008 to achieve sustainable development with co-benefits in terms of climate change. Government follows the policy of sustainable development which *inter-alia* include promotion of energy efficiency, appropriate mix of fuels and primary energy sources including renewable sources, efficient transport etc. Further, States are encouraged to prepare State Action Plans on Climate Change (SAPCC) in order to address the adverse effects of climate change at the State level.

(c) There is no such proposal for setting up of Environment Protection Agency.

#### **Pollution of Yamuna river**

969. SHRIMATI MAYA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the Coliform Index of the water of Yamuna in Delhi and surrounding areas is around 1 crore and the permissible limit for potable water is 50 and for bathing purpose is 500;

(b) whether the Ministry has any immediate plan of action to minimise the pollution level of Yamuna in this context; and

(c) if so, the details thereof; if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the analysis of the regular monitoring undertaken by the Central Pollution Control Board (CPCB), river water quality of Yamuna River deteriorates especially in its stretch between Wazirabad barrage at Delhi till its confluence with Chambal River in Uttar Pradesh (U.P.). High count of Total and Faecal Coliform, which are above the permissible levels, alongwith no or very low Dissolved Oxygen level in the river water is due to wastewater